IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT NO.III

(CAA)-107(PB)/17

IN	lΤ	HE	MA	TTE	RC	F:

M/s. Nelson Planning & Design (P) Limited

.....PETITIONER

Vs.

M/s. Nucbe Planning and Design (P) Limited

.... RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 27.7.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/applicant

For the Respondent

: -

For Regional Director (NR)

: Mr. Manish Raj, Company Prosecutor

For Official Liquidator

: Ms. Chetana Kandpal, Company Prosecutor

ORDER

Due to paucity of time arising out of Special Bench sitting, despite the Counsel for the parties being present, the matter was not able to be taken up. Hence, at the joint request of the parties, the matter is posted for hearing on 11.8.2017.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit 27.7.2017